

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-BA-44-2020**

Mr. Britto @ Ashwin Rodrigues ... Applicant

Versus

State of Goa &amp; Anr. ... Respondents

Shri Pavithran A.V., Advocate for the Applicant.

Shri Gaurish Nagvenkar, Additional Public Prosecutor for the Respondents.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 29 October 2020****P.C. :**

In response to the applicant's plea for regular bail, the learned Additional Public Prosecutor has told me that the matter before the trial Court stands posted to 06.11.2020. On that day, the prosecution desires to examine two material witnesses. Once that process is over, this Court may as well consider the applicant's bail application on the merits.

In response, the applicant's counsel wants the Court to preserve the applicant's liberty to request the trial Court to examine those witnesses without further adjournment.

Indeed, the applicant may request the trial Court, as he has represented now. Then subject to other constraints, the trial Court may, as far as possible, consider the applicant's request.

Post the matter on 27.11.2020.

**DAMA SESHADRI NAIDU, J.**

NH